Single Bench

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P NO.394/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7th August, 2017, 10.30 A.M

Name of the Company Under Section		Ramjilall Ramsaroop -Vs- Hari machines Ltd 9 IBC		

PRASON MUKHERJEE JOpenational Conditor lespatragrand DEEPAK AGARNAL

<u>07.08.2017 - C.P. No. 394 / KB / 2017- Ramjilall Ramsaroop - Versus-</u> Hari Machines Ltd.

<u>ORDER</u>

Ld. Lawyers on behalf the Operational Creditor are present.

Operational Creditor has filed this instant application under Section 9 of the I.B.C. with notice served upon the Corporate Debtor, as none from the Corporate Debtor is appeared. Issue notice to the Corporate Debtor, The registry will take steps for issuing the notice to Corporate Debtor and the Operation Creditor is hereby directed to submit the Photostat copy of their documents in the registry, so as to send the notice.

For appearance and reply by the Corporate Debtor in case of his failure, the matter shall proceed as per law.

Fixed on 11.09.2017.

(MANORAMA KUMARI) MEMBER (J)